

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No.407**  
**IA/1643/ND/2024 in IB/597/ND/2022**

**IN THE MATTER OF:**

Relineurope Gmbh	...	Applicant
Versus		
KKSPUN India Limited	...	Respondent

**under Section 9 (IBC) Code, 2016**

**Order delivered on 19.04.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	: Mr. D Bhattacharyya, Adv.
For the Respondent	: Mr. Kartik Malhora, Adv. Mr. Kavish Gupta, Director of KKSPUN India Limited

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

This Tribunal vide order dated 05.04.2024, recorded that both parties are under settlement. The said statement is not correct. Therefore, the said order is rectified by this order. Pleadings have already been completed. List the matter on **10.05.2024** for hearing.

**-SD-**

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

**-SD-**

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**